

Statement

Name of I.T.D.P.	Amount placed at the disposal	Amount utilised.	Amount surrendered
(Rupees in lakhs)			
1975-76			
Phulbani	3.37	2.76	0.61
G. Udayagiri
1976-77			
Phulbani	10.91	3.75	7.16
G. Udayagiri	8.17	3.53	4.64

News Item under 'City Lights' Novel Education

2891. SHRI S. D. SOMASUNDARAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have studied the problems posed regarding 'Novel Education' under heading 'City lights' published in "Times of India" New Delhi, dated the 14th November, 1977;

(b) if so, the outcome thereof; and

(c) whether Government propose to amend the Ministry of Home Affairs letter No. D/642/76 SCT of December, 1976 so as to extend eligibility for Scheduled Castes and Scheduled Tribes certificate to Scheduled Castes and Scheduled Tribes students whose parents continued to remain in Delhi after 1951 so as to remove their difficulties in availing of educational facilities and concessions?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) to (c). Government have been the article referred to. Under the provisions of the Constitution (Scheduled Castes) (Union Territories) Order, 1951, only members of the castes specified in relation to Delhi as Scheduled Castes and resident therein can be issued Scheduled

Caste certificates by the competent authorities in Delhi. The term 'resident' connotes the permanent residence of a person on the date of notification of the Presidential Order specifying his caste/tribe as Scheduled Caste or Scheduled Tribe in relation to his State/Union Territory. Since the Scheduled Castes in relation to Delhi were notified on 20th September, 1951, any person who migrated to Delhi after the date cannot be treated as a Scheduled Caste of Delhi.

At the State/Union Territory level, concessions are allowed only to Scheduled Castes/Tribes of the State/Union Territory concerned. However, concessions given at the all India level are open to the Scheduled Castes/Scheduled Tribe of any State/Union Territory.

लद्दाख में विकास योजनायें

2892. श्रीमती पार्वती देवी : क्या योजना मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या लद्दाख में कृषि, परिवहन, संचार तथा विद्युत के विकास के लिये पृथक-पृथक योजनायें बनाई गई हैं; और

(ख) क्या सरकार का विचार अगली पंचवर्षीय योजना में पर्वतीय क्षेत्रों विशेष-

कर लद्दाख के विकास के बारे में कोई विशेष नीति अपनाने का है ?

प्रधान मंत्री (श्री मोरारजी देसाई) :

(क) और (ख). लद्दाख क्षेत्र के लिए अलग विकास योजनाएं तीसरी योजना से प्रस्तावित की गई हैं। अगली पंचवर्षीय योजना के लिए नीतियों और कार्यक्रमों की इस समय समीक्षा की जा रही है।

Complaints from M. Ps. Received by Bharat Coking Coal Ltd.

2893. SHRI A. K. ROY: Will the Minister of ENERGY be pleased to state:

(a) whether there is a standing instructions to the Bharat Coking Coal Ltd. to probe all the complaints forwarded by the M.P. and to give him a final reply within 21 days; and

(b) if so, how many letters, complaints, representations have been received by the Bharat Coking Coal Ltd. from the M.P., how many of them have been probed and how many of them have been replied in the last six months?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) An internal office order was recently issued by the Chairman of the Company requiring issue of final replies to letters received from Members of Parliament, within 21 days.

(b) The Chairman of the Company received 38 letters from Members of Parliament during the period June to November, 1977. Final replies have been sent to 30 of these letters. The remaining eight, received during November, 1977, are being attended to. Information in respect of MPs. letters addressed to the other Officers of the Company is being compiled and will be laid on the Table of the House.

Clandestine Export of Hindi Films to the Gulf

2894. SHRI KACHARULAL HEM-RAJ JAIN:

SHRI D. G. GAWAI:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there have been some clandestine export of Hindi films to the Gulf and beyond;

(b) if so, the number of persons arrested in this connection; and

(c) the action taken against each of them?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) A news-item about seizure of a Hindi feature film by the Bombay Airport Customs from three Dubai-bound passengers of an Air India flight was brought to the notice of Ministry of Information and Broadcasting recently by the Chairman, Indian Motion Pictures Export Corporation. The matter has since been referred by the Ministry to Directorate of Revenue Intelligence and Directorate of Enforcement for investigation and further action.

(b) and (c). The desired information is being collected from the concerned Department and will be laid on the Table of Lok Sabha in due course of time.

India Road Construction Corporation

2895. SHRI P. V. PERIASAMY: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether the proposal to set up Indian Road Construction Corporation in the Public sector has been given up; and

(b) if so, the reasons therefor?